SHRI ANNASAHEB SHINDE : Madam, the State Governments as well as the Central Government have plans to increase the area under irrigation in all sectors, *i.e.* major, medium and minor. I do not think the hon. Member is right in assuming that the yield depends upon the size of the farms. If irrigation facilities are available for bigger farms, the yields will be higher. If irrigation facilities are available for small farms, the yields will still be higher.

THE DEPUTY CHAIRMAN : Mr-Rajnarain.

SHRI KRISHAN KANT : Madam, the main point has not been answered...

THE DEPUTY CHAIRMAN : No. Mr. Rajnarain.

श्री राजनारायण : यह आदत है उनकी मैडम, जरा उसको छुड़ाइये । हम तो कोई भी खड़ा होता है तो बैठ जाते हैं ।

मैं सरकार से जानना चाहता हूं, सरकार के उत्तर से यह संबंधित है, कि सरकार ने यह क्यों आवश्यक नहीं समझा कि गेहूं के उत्पादन को बढ़ाने के लिये एकरेज को बढ़ाना भी जरूरी है, एकरेज के बढ़ाने के साथ साथ सिंचाई के साधन बढ़ाना भी जरूरी है । तो सरकार ने इन दोनों को जरूरी क्यों नहीं समझा ?

SHRI ANNASAHEB SHINDE : Our last year's experience is that acreage is also increasing. As I was submitting, our intention is not to increase the production of particular foodgrains or particular types of cash crops at the cost of some other crops, because land in our country is limited and naturally if we want to increase the acreage of . . .

श्री राजनारायण : कुछ जमीन फालतू भी तो है।

THE DEPUTY CHAIRMAN : Let him finish.

SHRI ANNASAHEB SHINDE : . .. a particular crop at the cost of some other crop, the econ my of that crop gets adversely affected As far as wheat is concerned, if in certain, areas there are marginal increases in acreages, we would welcome it.

THE DEPUTY CHAIRMAN : Next question.

श्री राजनारायण : श्रीमन्, हमारा पाइन्ट यह नहीं था । जरा कृपा करके आप सुन लें । हमारा पौइंट यह था कि जो फालतू जमीन है उसको तोड़ कर गेहूं का उत्पादन क्यों नहीं बढ़ायें

THE DEPUTY CHAIRMAN : Next question. Mr. Khaitan.

GHERAOES IN THE COUNTRY

♦270. SHRI R. P. KHAITAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of gheraoes in each State during the last two years ;

(b) whether it is a fact that a Minister of the West Bengal Government was gheraoed and he refused to be rescued by the Police and undertook a fast against the gheraoes; and

(c) the steps Government propose to take to put an end to such tactics ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) The information is being collected and will be placed on the Table of the House.

(b) The matter falls in the State sphere.

(c) Gheraoes have evident Jaw and order implications, involving as they may criminal offences of various kinds. In that context they are primarily the concern of the State Governments. As for their bearing on industrial disputes, the matter came up before the Standing Labour Committee at its meeting in May 1967 and the Committee disapproved of coercive and intimidatory tactics, including 'Gheraoes' (wrongful confinement), for resolving industrial disputes. The State Governments have been advised accordingly.

श्री आर० पी० खैतान : क्या मंत्री जी यह बतलायेंगे कि अभी वेस्ट बंगाल में जूट मिलों की स्ट्राइक होने को है और उसमें जूट मिलों के वर्कर्स घेराव करने के लिये सोच रहे हैं । तो क्या ऐसी सूचना आप लोगों के पास है, और यदि हां, तो उसके लिये आप क्या उपाय कर रहे हैं ?

श्री भागवत झा आजाद : हमारे पास ऐसी कोई सूचना नहीं है।

श्री राम सहाय : क्या मैं मंत्री जी से जान सकूंगा कि इस घेराव के संबंध में आपको क्या कोई ऐसी सूचना मिली है कि पुलिस वालों ने वहां की विधान सभा में घुस कर, खास कर श्री ज्योति बसु के ऊपर घेराव किया ?

श्री भागवत झा आजाद : यह प्रश्न श्रम विभाग से संबंधित नहीं है।

SHRI GODEY MURAHARI : I want to know from the Minister whether he is aware of the fact that yesterday some policemen "gheraoed" the Speaker and a Minister in West Bengal and some Congress M.L.As. were addressing the meeting. It is very deplorable that the Congress should now take to the tactics of "gheraoes' and that, too, using the policemen for this purpose. I would like to know the views of the Minister *on* this matter.

SHRI BHAGWATJHA AZAD: Madam, as the hon. Member has read in the papers, so have we.

श्री प्रतुल चन्द्र मित्र : क्या सरकार का विचार है कि जो घेराव का तरीका है वह ठीक नहीं है लेकिन क्या उसको यह बात मालूम है कि नहीं कि वैस्ट बंगाल की कोआर्डिनेशन कमेटी ने यह फैसला किया है कि घेराव नाजायज चीज नहीं है और यह हो सकता है ? यह वैस्ट बंगाल की कोआर्डिनेशन कमेटी जो सुपर-कैबिनेट है उसने कहा है।

श्री भागवत झा आजाद : मैंने जो बताया वह यह है कि इन्डियन लेबर मिनिस्टर्स को जो कान्फ्रेंस हुई थी 1967 में और स्टैंडिंग लेबर कमेटी में हमने इस विचार को स्वीकार नहीं किया। हमने कहा घेराव ट्रेड यूनियन का वाजिब, जायज़ तरीका नहीं है। हमने उसके बारे में बतलाया कि वैस्ट बंगाल गवर्नमेंट के जो विचार हैं वह समय समय पर प्रकाशित होते रहते हैं और उनके बारे में हम सब को मालूम है।

SHRI A. D. MANI : May I ask the Minister whether it is not a fact that two Ministers of West Bengal, the Deputy Chief Minister and Mr. Subodh Banerjee, have been speaking publicly justifying "gheraoes" under some terms or the other, in spite of the fact that "gherao" is a criminal offence? May I ask him further whether Government proposes to amend the Trade Unions Act giving power to derecognise or refuse recognition to trade unions which support "gheraoes"?

SHRI JAISUKHLAL HATHI : Different Ministers in West Bengal have expressed different views. But at the highest level everybody has stated that gheraoes must be discouraged. How to discourage gheraos is a question which we are also considering. If the workers' demands are not met, they are agitated, excited, and the agitation may take several forms. How to meet their demands is a matter which has to be decided. So, different people, different Ministers, have given different views as to how it can be handled.

डा० भाई महावीर : इस सवाल के 'ख' के उत्तर में माननीय मंत्री जी ने यह बतलाया कि यह विषय राज्य सरकार के अधिकार क्षेत्र में आता है। मैं नहीं समझता कि इसका उत्तर यह कैसे बन सकता है। इसमें यह पूछा गया है, "क्या यह सच है कि पश्चिमी बंगाल सरकार के एक मंत्री का घेराव किया गया था और उन्होंने पुलिस की सहायता से मुक्ति पाने से इन्कार कर दिया था और उन्होंने घेराव के विरोध में अनशन किया था।" तो ऐसी स्थिति में इसके उत्तर में यह कहना कि यह प्रश्न राज्य सरकार के अधिकार क्षेत्र में आता है, मैं नहीं समझता हूं कि यह उत्तर किस तरह से बना। मैं यह जानना चाहता हूं कि जब मंत्री ने अनशन किया और घेराव के संबंध में पुलिस की सहायता लेने से इंकार कर दिया, तो इस तरह की सूचना केन्द्रीय सरकार को मिली थी या नहीं ? अगर मिली तो उसके संबंध में केन्द्रीय सरकार का क्या रवैया है ?

दूसरी बात मैं यह जानना चाहता हूं कि इन घेरावों के संबंध में सरकार को जानकारी मिली कि नहीं कि कई जगहों पर घेराव किये गये हैं। लोग जब पुलिस और कोर्ट द्वारा इसके विरुद्ध न्याय की मांग करते हैं और अदालत उनको छुड़ाने के बारे में आदेश देती है तब भी

पुलिस का प्रोटेक्शन नहीं मिलता है। तो ऐसी स्थिति में केन्द्रीय सरकार क्या कुछ नहीं कर सकती है, केवल देखती ही रहेगी ।

SHRI JAISUKHLAL HATHI : The question that has been asked is the total number of gheraos in each State during the j last two years and whether it is a fact that a Minister of the West Bengal Government was gheraoed and he refused to be rescued by the police and undertook a fast against the gheraos. This question falls within the State sphere. If a person whether he is a Minister or an individual, is gheraoed in a State, it is a matter for the State Government and that Jis what the reply is. So, I do not think that the reply is at all vague. It is very clear.

DR. BHAI MAHAVIR : The Minister is again...

THE DEPUTY CHAIRMAN : We cannot go on like that. It is not possible.

We cannot allow a supplementary to a supplementary. Mr. Menon.

DR. BHAI MAHAVIR : Madam, my second supplementary has not been ans- | wered at all.

THE DEPUTY CHAIRMAN : No, no. Mr. Subramania Menon.

DR. BHAI MAHAVIR : Madam, I wanted to know from the Government whether, when police protection is not made available even under orders of the court, it is not a law and order question...

(Interruptions)

SHRI JAISUKHLAL HATHI : Law and order is a subject matter ' of the State concerned. The Labour Minister cannot go there.

THE DEPUTY CHAIRMAN : Mr. Subramania Menon.

श्री राजनारायण : मेरा एक प्वाइन्ट आफ आर्डर है और वह यह है कि मंत्री जी ने अभी कहा कि यह स्टेट सब्जेक्ट है और यह विषय राज्य सरकार के अधिकार-क्षेत्र में आता है। तो मैं यह जानना चाहता हूं कि जब यह विषय राज्य सरकार के अधिकर-क्षेत्र में आता है तो इस प्रश्न को सरकार ने क्यों एडमिट कर लिया। सरकार को पहले ही इस प्रश्न को एडमिट करने से इन्कार कर देना था और जब एडमिट कर लिया है तो यह उसका कर्तव्य हो जाता है कि इससे संबंधित प्रश्नों का उत्तर दे।

SHRI K. P. SUBRAMANIA MENON: May I know from the Government whether gherao is not a .socio-economic phenomenon born out of the discontent of the workers and the failure of the legal and constitutional machinery to settle the demands of the workers quickly and expeditiously and thus causing unheard of misery and resentment among the workers, and, secondly, whether this gherao is not a world-wide phenomenon found in most of the capitalist countries?

THE DEPUTY CHAIRMAN : Are you making a statement or are asking a. question ?

SHRI JAISUKHLAL HATHI : As I said, economic stresses and strains lead to discontent, but there are various ways of removing the discontent by legal, constitutional and other methods. Therefore, what we say is that gherao is not a legal method of getting the grievances redressed.

SHRI C. D. PANDE : The honourable Minister has said that the law and order situation is purely a matter for the State to' deal with. But when a State takes to the philosophy of violence and guerrilla warfare on a scale which is growing worse day by day, will the Government of India be a spectator to such violations of the fundamental rights of the citizens ? This technical objection that it is a matter of law and order to be dealt with by the State concerned, is not tenable. You have to take steps.

SHRI JAISUKHLAL HATHI : This, question should be directed to the Home Minister in that case.

SHRI M. SRINIVASA REDDY : I just want to know from the Government if gherao does not amount to criminal intimidation and unlawful restraint. If it amounts to criminal intimidation, why does not the Government treat it as an unlawful activity ?

SHRI JAISUKHLAL HATHI : It oes amount to it.